

In The Central Administrative Tribunal  
Calcutta Bench

CPC 107 of 1996  
(OA 1246 of 1996)

Date of Order : 26-07-2000

Present : Hon'ble Mr. D.V.R.S.G. Dattatreysulu, Judicial Member  
Hon'ble Mr. B.P. Singh, Administrative Member

Chanchal Rakshal

- VS -

A.P. Murugesan (E.Rly)

For the Applicant : Mr. P.C. Das, Advocate

For the Respondents: Mr. P.K. Arera, Advocate

O R D E R

Heard Ld. Advocate Mr. P.C. Das for the applicant and Ld. Advocate Mr. P.K. Arera for the respondents. Ld. Advocate for the applicant submits that after issuing a Rule against the contemper respondents as per direction given by this Tribunal on 12-5-2000, respondents have stopped salary etc. to harass the applicant. But this is irrelevant for consideration of the present application. It is seen from the order dated 30-6-2000 that the matter stands adjourned to 27-10-2000. Hence, the matter be listed on 27-10-2000. Applicant is at liberty to pursue the matter according to law.

2. A plain copy of this order be handed over to Ld. Advocates of both the parties.

B.P. Singh  
( B.P. Singh )  
Member(A)

D.V.R.S.G. Dattatreysulu  
( D.V.R.S.G. Dattatreysulu )  
Member(Judl.)

DKN